LOK SABHA UNSTARRED QUESTION NO. 1542 TO BE ANSWERED ON 1ST JULY, 2019

Kerosene Subsidy

†1542. SHRI PANKAJ CHAUDHARY:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government is likely to consider any scheme to transfer the subsidy provided on kerosene oil to the poor in the country directly into their bank accounts under Direct Benefit Transfer Scheme;
- (b) if so, the details thereof;
- (c) the State-wise details of the complaints regarding black marketing of kerosene oil, misuse of subsidy and unavailability of kerosene oil to the poor under Public Distribution System; and
- (d) the State-wise details of the action taken by the Government against the people involved in such irregularities?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री धर्मेन्द प्रधान)

MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) & (b) Ministry of Petroleum & Natural Gas has launched Direct Benefit Transfer in PDS Kerosene (DBTK) Scheme. The DBTK Scheme is being implemented with an objective to bring reforms in Allocation and Distribution of PDS Kerosene distribution system. Under the DBTK Scheme, as a part of distribution reforms, PDS Kerosene is sold to the identified beneficiaries at non-subsidized rate and the applicable subsidy is directly transferred into the bank account of the beneficiaries. The State Government of Jharkhand has implemented the DBTK in the State.
- (c) & (d) Government of India (Ministry of Petroleum and Natural Gas) makes allocation of Public Distribution System (PDS) Kerosene for cooking and lighting purposes on quarterly basis to States/UTs. The distribution of PDS Kerosene within the State/UT under PDS network to various categories of ration card holders/consumers is the responsibility of the concerned State/UT. Scale and criteria of distribution are also decided by respective State/UT. The legislative and administrative provisions available are the Control Orders under the Essential Commodities Act, like Kerosene Control

Order, with a view to streamline and prevent black-marketing, hoarding, artificial shortage of Kerosene, etc.

The State Governments through their Civil Supplies Department i.e. District Supply Officers and Enforcement Officers also carry out checks at Wholesaler/Distributor Storage Points and Fair Price Shops to check diversion of kerosene. State wise details of action taken by State Governments against people involved in black marketing, etc. are not maintained by this Ministry.

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